

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF [NAME OF CORPORATE DEBTOR]	
RELEVANT PARTICULARS	
1.	Name of corporate debtor COSMOPOLITAN TECHNOFAB TEXTILES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor 08/09/2010
3.	Authority under which corporate debtor is incorporated / registered ROC - DELHI
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor U18109DL2010PTC208025
5.	Address of the registered office and principal office (if any) of corporate debtor A-342, MEERA BAGH, PASCHIM VIHAR NEW DELHI West Delhi DL 110087 IN
6.	Insolvency commencement date in respect of corporate debtor 05-11-2019 (Order received on 08/11/2019)
7.	Estimated date of closure of insolvency resolution process 02.05.2020 (180 days from the date of commencement of resolution process)
8.	Name and registration number of the insolvency professional acting as interim resolution professional Harish Taneja IBBI/IPA-002/IP-N00088/2017-18/10229
9.	Address and e-mail of the interim resolution professional, as registered with the Board 236-L, Model Town, Near Mukhija hospital, Sonipat -131001 harishtaneja78@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional 606, Anushka Tower, Garg Trade Centre, Sec-11, Rohini, New Delhi - 110085 Cirp.cosmofab@gmail.com
11.	Last date for submission of claims 22.11.2019 i.e., 14 days from appointment of Interim Resolution Professional
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: a) Weblink: https://ibbi.gov.in/downloadform.html b) Address: https://ibbi.gov.in/ips-register/view-ip/2 INSOLVENCY AND BANKRUPTCY BOARD OF INDIA, 7th Floor, Mayur Bhawan, Shankar Market, Connaught Circus, New Delhi -110001 2nd Floor, Jeevan Vihar Building, Parliament Street, New Delhi, 110001

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the [name of the corporate debtor] on [insolvency commencement date].

The creditors of [name of the corporate debtor], are hereby called upon to submit their claims with proof on or before [insert the date falling fourteen days from the appointment of the interim resolution professional] to the interim resolution professional at the address mentioned against entry No. 10.

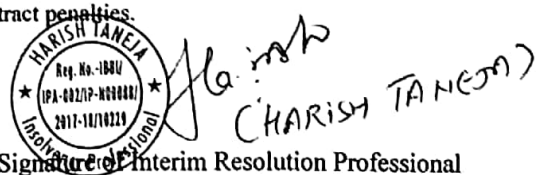
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date
Place :

Name and Signature of Interim Resolution Professional



 HARISH TANEJA
 Reg. No. - 1880
 (IPA-002/17-N00088)
 2017-18/10229
 Interim Resolution Professional
 CHARISH TANEJA